

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-64/2000(Pt.)/50/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Bijay Lashmi Boruah,
Judge, Employees Insurance Court-cum-
Presiding Officer, Labour Court-cum-
Presiding Officer, WAKF Tribunal, Assam, Guwahati.

Dated Guwahati, the ^{HL} 5 January, 2024.

Sub:- **Cancellation of Earned Leave.**

Ref:- Your letter No. LCG.11/2002-2003/1021, Dated 27th December, 2023.

Madam,

With reference to the above, I am directed to inform you that your prayer for **cancellation of earned leave from 27.12.2023 to 30.12.2023**, has been granted.

Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-64/2000(Pt.)/51-52/A, dated , 05-01-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.

✓ 2. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)
[Signature]